GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:2368 ANSWERED ON:27.08.2012 NEW NATIONAL PERMIT SCHEME Pakkirappa Shri S.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the salient features of the new National Permit scheme;
- (b) whether the scheme has been implemented in all the States;
- (c) if so, the number of States wherein the said scheme has not been implemented along with the reasons therefor; and
- (d) the steps taken by the Government to implement the scheme throughout the country in a uniform manner along with the percent of revenue earning shared by each State by way of all taxes as provided in the scheme?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

(a)to(c) In order to facilitate inter-state movement of goods carriages, a new national permit system has been implemented in all States / Union Territories with effect from 08.05.2010 except Union Territories of Andaman and Nicobar Islands and Lakshadweep which are not connected with mainland. As per the new arrangement, national permit can be granted by the home State on payment of Rs. 1,000/- as home State authorization fee and Rs. 16,500/- per annum per truck towards consolidated fee authorizing the permit holder to operate throughout the country. Prior to 01.04.2012, the fee for national permit was Rs. 15,000/- per annum per truck.

(d) With a view to implement the new national permit scheme in a uniform manner, the Government has implemented it electronically with effect from 15.09.2010 through a dedicated software developed by NIC. The consolidated fee collected by the Central Government through State Bank of India is distributed among the States / Union Territories on a prorata basis as per an agreed formula. Share of States / Union Territories in every Rs.16,500/- collected towards consolidated fee for national permit is Annexed.